

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.122
TP/2(AHM)2024
(CP 3569 of 2019)

Proceedings under Section 241 & 242 of Co. Act, 2013

IN THE MATTER OF:

Naresh Hansraj Bulchandani
Vs
Aditya Marine Ltd & Ors.

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Arpit Singhvi, Adv. a. w. Mr. Amar Vivek, Adv.
For the Respondent :Mr. Anuj K Trivedi, Advocate for R-1 to R-10

ORDER
(Hybrid Mode)

A withdrawal purshis has been filed by the applicant for withdrawal of the TP/2(AHM)2024 as the matter has been amicably settled between the parties for which the counsel appearing for the respondents has confirmed and no objection for the same. Recording the statement of the learned counsel for the applicant withdrawal is allowed.

In view of the above, **TP/2(AHM)2024** is dismissed as withdrawn.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)